

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1520
ANSWERED ON:16.07.2004
BACKLOG OF CIVIL CASES
Virendra Kumar Shri

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is increase in the backlog of civil cases in various courts of the country;
- (b) if so, the reasons therefor;
- (c) the High Court-wise details thereof; and
- (d) the steps taken to expedite the disposal of such cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW & JUSTICE (SHRI K. VENKATAPATHY)

- (a) Yes, Sir.
- (b) There are many reasons for increase in the backlog of civil cases in various courts. Some of these reasons include inadequacy of judge strength, non-filling up of vacancies of judges, Lawyers' strike and frequent adjournment of cases
- (c) The High Court wise details of pending cases are shown in the Annexure.
- (d) The Government has been periodically monitoring the pendency position in various courts. The steps taken for speedy disposal of pending cases, include timely filling the vacancies of judges, increasing the judge strength, grouping of cases involving common questions of law, constitution of specialized benches, organizing Lok Adalats at regular intervals, encouraging alternative modes of dispute resolution like negotiation, mediation and arbitration and setting up of special tribunals like Central Administrative Tribunals, State Administrative Tribunals, Income Tax Appellate Tribunals, Family Courts, Labour Courts etc.